

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

ITEM No. 324

IA-2550/2024, IA-3639/2023, IA-5829/2022, IA-3716/2020, IA-4341/2020, IA-5318/2020, IA-1810/2020, IA-2387/2022, IA-4345/2020, IA-3715/2020, IA-3294/2021, IA-3280/2021, IA-3228/2021, IA-122/2021, IA-3255/2021, CA-373/2019, CA-854/2019,

In

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd. Petitioner/Applicant
v/s
M/s. Indianroots Shopping Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 16.07.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Ms.Prachi Johri, Mr. Abhipsa Sahu, Ms. Prachi Johri, Mr. Praful Jindal, Mr. Akshay Aggarwal, Mr. Abhipsa Sahu, Mr. Ashok Kumar, Mr. D. V. Gupta Advs.
For the ITD : Mr. Indruj Singh Rai, Mr. Indruj Singh Rai, Mr. Rahul Singh, Mr. Sanjeev Menon Advs.
For the Applicant : Mr. Saurabh Kalia, Ms. Aastha Agarwal Advs.

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**

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**(ATUL CHATURVEDI)
MEMBER(TECHNICAL)**

Malik